
(2021) 10 NCLT CK 0012

In the National Company Law Tribunal

Case No : IA 382/2021, IA 634/2021, IA 15V2021, IA 2092/2021, IA 815/2021, IA 1454/2021, IA 1514/2021, IA 1733/2020 IS& IA 1715/2021 in CP go 817/MB/2019

IDBI Bank Limited

APPELLANT

Vs

M/s Impala Distillery and Brewery Ltd

RESPONDENT

Date of Decision : 06-10-2021

Acts Referred:

Insolvency and Bankruptcy Code, 2016 — Section 7, 43(1), 44(1), 60(5)
National Company Law Tribunal Rules, 2016 — Rule 11

Citation : (2021) 10 NCLT CK 0012

Hon'ble Judges : Bhaskara Pantula Mohan, Member (J); Narender Kumar Bhola, (T)

Bench : Division Bench

Final Decision : Disposed Of

Judgement

IA-2092(MB)/2021:-

This is an application filed under Section 27 and Section 60 (5) of the Insolvency and Bankruptcy Code read with Rule 11 of the NCLT Rules, 2016, for replacement of RP Mr. Sameer Kakar by appointing Ms. Sujata Chattopadhyay as the new Resolution Professional. The application is supported by the minutes of the CoC dated 16.09.2021. The resolution professional has also filed her written consent in Form-2 which is annexed with the present application. Accordingly, we accept the prayer made in the application and allow the appointment of Ms. Sujata Chattopadhyay (registration no. IBBI/IPA-003/IP-N00044/2017-2018/10353) to act as Resolution Professional in this matter.

Application stands disposed of.

IA-1733(MB)/2020:-

The present application is hereby disposed of by listing CA No. 1342/2018 for

hearing on 19.11.2021.

IA-634/2021:-

Arguments heard. Orders reserved.

All other pending applications be listed on 19.11.2021.